

SOCIAL WELFARE : (SHIKSHA AUR SAMAJ KALYAN MANTRALAYA MEN UP-MANTRI) (SHRI D. P. YADAVA) :
 (a) and (b). Yes, Sir. The Executive Board has approved a commitment of \$ 7,022,000 for the period of 1971-73. The amount is meant for the UNISEF assisted Science Education Programme in India. The expenditure is intended for phase II of the programme involving extension of the new Science Education teaching programme to primary and secondary level in India and supply of necessary equipment.

Violation of Provisions of Monopolies & Restrictive Trade Practices Act

689. **SHRI SAMINATHAN :** Will the **MINISTER OF COMPANY AFFAIRS (KAMPANI KARYA MANTRI)** be pleased to state :

(a) whether prosecution proceedings have been launched against any undertaking which has not complied with the provisions of Section 26 of the Monopolies and Restrictive Trade Practices Act ; and

(b) if so, the names of such companies ?

THE MINISTER OF COMPANY AFFAIRS (KAMPANI KARYA MANTRI) (SHRI RAGHUNATHA REDDY) :
 (a) and (b). No, Sir. Show cause notices were issued to some undertakings. Names of the undertakings to which show cause notices were issued are given in the statement laid on the Table of the House. [Placed in Library See No LT-242/71]

Purchase of Hover-Craft to check Smuggling

690. **SHRI SAMINATHAN :** Will the **MINISTER OF FINANCE (VITTA MANTRI)** be pleased to state :

(a) the difficulties faced by Government in purchasing Hover-Crafts for anti-Craft-smuggling work ; and

(b) the steps taken to overcome those difficulties with a view to strengthening the departments doing good service in curbing the smuggling activities ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (VITTA MANTRALAYA MEN RAJYA MANTRI) (SHRI K. R. GANESH) :

(a) and (b). The question whether Hover-Craft or any other type of craft would be suitable for anti-smuggling purpose, has been referred to a Study Group set up under the Chairmanship of Dr. B.D. Nag Choudhuri, Scientific Adviser. Further action would be taken on receipt of the report of the Study Group.

Complaints against Companies in Tamil Nadu

692. **SHRI SAMINATHAN :** Will the **MINISTER OF COMPANY AFFAIRS (KAMPANI KARYA MANTRI)** be pleased to state the details of 107 complaints received in Tamil Nadu during the year 1969-70 under different heads mentioned in Table VI on page 23 of the 14th Annual Report of the Working and Administration of the Companies Act ?

THE MINISTER OF COMPANY AFFAIRS (KAMPANI KARYA MANTRI) (SHRI RAGHUNATHA REDDY) :
 The details of 107 complaints received in the office of Registrar of Companies, Tamil Nadu during the year 1969-70 against the companies registered in that state are given in the statement annexed.

Statement

*Complaints received during 1969-70
against companies registered
in Tamil Nadu*

Details of complaints	No of complaints received
1 Non-receipt of balance sheets	9
2 Non-receipt of dividend	1
3. Improper holding of meeting	1
4. Mismanagement	62
5 Non-issue of share certificate	1
6. Non-registration of transfer of shares	9
7 Other complaints	24
Total	107

Utilisation of PL. 480 Funds

693 SHRI HN MUKERJEE Will the MINISTER OF FINANCE (VITTA MANTRI) be pleased to state

(a) the latest position in regard to the accumulation of PL 480 Rupee Funds ,

(b) the manner in which the accumulation of funds, is being deployed ,

(c) the amount of the said funds that is being put to US Embassy and allied uses ,

(d) the amount of interest, if any, accruing out of the funds as they await actual deployment ,

(e) the manner of consultation, if any, between the Indian and US Governments before such deployment , and

(f) the latest estimation of Government in regard to the utilisation of the Funds ?

THE MINISTER OF FINANCE (VITTA MANTRI) (SHRI YESHWANI RAO CHAVAN) (a) to (c) statement giving the information is attached

(d) The interest accruing on such funds is at the rate of 14% per annum,

(e) The over-all level and major categories of US expenditures are discussed with the US authorities each year. In addition, US expenditures other than those relating to Embassy and Consular functions (e.g. grants to outside bodies) require prior consultation with the Govt of India.

(f) This information is given in answer to Starred Question No. 125 today

Statement

U S. Rupee Holdings in India as on 31-3-1971.

<i>PL 480 Rupee Funds</i>	<i>(Rs. crores)</i>
(a) Total rupee deposits for PL. 480 imports from 1956 till 31-3-1971	2234.38
(b) Interest and principal accrued to the US from PL. 480 rupee loans.	231.80
Total PL 480 rupee accruals to US (a + b)	2466.18